

Sl. No.	Exchange	Waiting list as on 1-3-1981.			
		O.Y.T.	Special	General	Total
11	Jorbagh	646	195	3740	4581
12	Okhla	400	183	2037	2620
13	Hauz Khas	916	454	4224	5594
14	Chankyapuri	202	19	1003	1224
15	Faridabad	246	170	1263	1679
16	Nehru Place	729	123	1316	2168
17	Badarpur	4	2	5	11
18	Ballabgarh	13	127	406	546
19	Shaktinagar	479	372	8091	8942
20	Cantt.	93	10	131	234
21	Karolbagh	293	27	4985	5305
22	Rajouri Garden	241	39	8704	8984
23	Alipur	2	6	38	46
24	Badli	"	7	98	106
25	Janakpuri	30	9	647	680
26	Bahadurgarh	9	25	115	149
27	Najafgarh	6	8	57	71
28	Nangloi	12	42	71	125
29	Narela	5	4	64	73
	TOTAL	5903	3030	56915	65848

Demolition in Vinod Nagar, Delhi

*701. SHRI CHITTA MAHATA;
SHRI BHOGENBRA JHA:

Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether it is a fact that more than hundred residential houses were demolished by the Delhi Development Authority in the Trans Yamuna colony of Vinod Nagar on the 9th March, 1981; and

(b) if so, the details in this regard and specific reasons for demolition of these houses?

THE MINISTER OF PARLIAMEN- TARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): (a) No, Sir. The Delhi Development Authority has reported that it demolished 98 semi-pucca structures comprising single room with boundary walls, at different places in the land around the periphery of Vinod Nagar colony. No

structure in Vinod Nagar colony itself was demolished.

(b) Demolition action was taken by the Delhi Development Authority for clearance of unauthorised structures and compound walls which were put up recently in contravention of the Master Plan and provisions of Delhi Development Act, 1957.

**Coal Depot in Paschimpuri,
New Delhi**

6404. SHRI G. S. NIHAL SINGH WALA: Will the Minister of WORKS AND HOUSING be pleased to refer to the reply given to Unstarred Question No. 60 on the 9th June, 1980 regarding Coal Depot in Paschimpuri, New Delhi and state:

(a) whether it is a fact that in one of the plots allotted to a licensee in Mainpur Paschimpuri scheme for coal depot, a residential flat is come up beside, other unauthorised construction on this plot;

(b) whether it is also a fact that a licensee has also constructed five shops on the plot earmarked for coal depot which business is also being carried on; and

(c) if so, what action Government propose to take in this regard?

THE MINISTER OF PARLIAMEN-
TARY AFFAIRS AND WORKS AND
HOUSING (SHRI BHISHMA NARAIN
SINGH): (#) Yes; Sir.

(b) Yes; Sir.

(c) A show-cause notice has already been issued to the licensee, regarding unauthorised construction, and if the same is not removed within the stipulated period, the licence is liable to be revoked.

**Releasing lower quota of Rice and
Wheat to Maharashtra**

6407. SHRI BAPUSAHEB PARULEKAR: Will the Minister of AGRICULTURE be pleased to state:

(a) whether it is a fact that though there are allotments of rice and wheat to Maharashtra on a paper the Food Corporation of India is unable to deliver the quota because of labour and staff agitation in their depots;

(b) if so the steps Government propose to take in this regard; and

(c) quantity of rice and wheat not yet delivered to the State out of the quantity mentioned in the allotment?

THE MINISTER OF STATE IN
THE MINISTRY OF AGRICULTURE
AND RURAL RECONSTRUCTION
(SHRI R. V. SWAMINATHAN):
(a) and (b): There is no labour and staff agitation in Maharashtra at present. The departmental labour and some members of the staff at Bombay port and godowns had, however, resorted to 'work to rule' earlier.

The Food Corporation of India is making all out efforts to supply food-grain to the Government of Maharashtra as per allotments made by the Department of Food. The stock position in the State vis-a-vis allotments by the Department is reviewed every month and arrangements planned to move adequate stocks to the State to meet the demands as per allocations. The particulars of stock position of wheat and rice during the last six months is as under:—